

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2161**

TO BE ANSWERED ON THE 11TH MARCH, 2026/ PHALGUNA 20, 1947 (SAKA)

CYBER CRIME POLICE STATIONS

2161. SHRI MASTHAN RAO YADAV BEEDHA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of Cyber Crime Police Stations functioning in the country, State-wise;

(b) whether any advisory or guidelines have been issued to States for establishing and strengthening dedicated Cyber Crime Police Stations in all districts;

(c) the number of cybercrime complaints received, FIRs registered, cases charge-sheeted and convictions secured through Cyber Crime Police Stations during the last three years, year-wise and State-wise; and

(d) whether steps have been taken to improve coordination between Cyber Crime Police Stations, banks/payment gateways and telecom service providers for faster freezing of fraudulent transactions and tracing of offenders and the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) to (d): The Bureau of Police Research and Development (BPR&D) compiles and publishes the statistical data on cyber crime police stations in its publication "Data on Police Organizations". As per the data published by the BPR&D, State/UT-wise detail of the cyber crime police stations, as on 01.01.2024 is at Annexure-I. The States/UTs set up the police stations as per requirement.

‘Police’ and ‘Public Order’ are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation, complaint reporting, recovery actions, victim support systems, prosecution of crimes including cyber fraud and establishing and strengthening of cyber crime police stations, through their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

The Central Government has advised States from time to time to establish ‘State Cyber Crime Coordination Centre’ (S4C) in lines of ‘Indian Cyber Crime Coordination Centre’ (I4C) for seamless exchange of cyber crime threat information with I4C.

The National Crime Records Bureau (NCRB) compiles and publishes the statistical data on crimes in its publication “Crime in India”. The latest published report is for the year 2023. As per the data published by the NCRB State/UT wise details of cases registered, cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted under cyber crimes (involving communication devices as medium/target) during the period from 2021 to 2023 are at the Annexure-II.

To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken steps which, inter-alia, include the following:

- i. The Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre' (I4C) as an attached office to deal with all types of cyber crimes in the country, in a coordinated and comprehensive manner.**
- ii. The 'National Cyber Crime Reporting Portal' (NCRP) (<https://cybercrime.gov.in>) has been launched, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on National Cyber Crime Reporting Portal, their conversion into FIRs and subsequent action i.e. filing of chargesheets, arrest and resolution of complaints, thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law.**
- iii. The 'Citizen Financial Cyber Fraud Reporting and Management System' (CFCFRMS), under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. As per CFCFRMS operated by I4C, till 31.01.2026, financial amount of more than Rs. 8,690 Crore has been saved in more than 24.65 lakh complaints. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints.**

- iv. A State of the Art, Cyber Fraud Mitigation Centre (CFMC) has been established at I4C where representatives of major banks, Financial Intermediaries, Payment Aggregators, Telecom Service Providers, IT Intermediaries and representatives of States/UTs Law Enforcement Agency are working together for immediate action and seamless cooperation to tackle cybercrime.**
- v. Till 31.01.2026, more than 12.94 lakhs SIM cards and 3.03 lakhs IMEIs as reported by Police authorities have been blocked by Government of India.**
- vi. Application Programming Interface (API) integration between the Banks and CFCFRMS module of NCRP has been implemented. It enables real-time communication and exchange of information, data updation and consequent action of lien marking. This proactive approach helps in reducing the chances of funds being transferred or withdrawn out of the financial ecosystem. This integration enhances secure and efficient exchange of suspect data between the I4C and various Banks/Financial Institutions.**
- vii. API integration has been implemented between Sanchar Saathi and NCRP for sharing suspect identifiers reported on NCRP with Department of Telecommunication (DoT) so as to ensure real-time action by Telecommunications Service Providers. This API facilitates sharing of suspected mobile numbers reported on NCRP with DoT and fetching of report from DOT on action taken against the number shared.**
- viii. I4C, MHA is regularly organising 'State Connect', 'Thana Connect' and Peer learning session to share best practices, enhance capacity building, etc.**

- ix. The state of the art National-Digital Investigation Support Centre (previously known as National Cyber Forensic Laboratory (Investigation) {NCFL(I)}) has been established, as a part of the I4C, at New Delhi (on 18.02.2019) and at Assam (on 29.08.2025) to provide early stage cyber forensic assistance to Investigating Officers (IOs) of State/UT Police. Till 31.01.2026, National-Digital Investigation Support Centre, New Delhi has provided its services to State/UT LEAs in more than 13,417 cases pertaining to cyber crimes.**
- x. The Massive Open Online Courses (MOOC) platform, namely 'CyTrain' portal has been developed under I4C, for capacity building of police officers/judicial officers through online course on critical aspects of cyber crime investigation, forensics, prosecution etc. Till 31.01.2026, more than 1,51,081 police officers/judicial officers from States/UTs are registered and more than 1,42,025 Certificates issued through the portal.**
- xi. A Suspect Registry of identifiers of cyber criminals has been launched by I4C on 10.09.2024 in collaboration with Banks/Financial Institutions. Till 31.01.2026, more than 23.05 lakh suspect identifier data received from Banks and 27.37 lakh Layer 1 mule accounts have been shared with the participating entities of Suspect Registry and declined transactions worth Rs. 9518.91 crores.**
- xii. Seven Joint Cyber Coordination Teams (JCCTs) have been constituted for Mewat, Jamtara, Ahmedabad, Hyderabad, Chandigarh, Vishakhapatnam, and Guwahati under I4C covering the whole country based upon cyber crime hotspots/ areas having multi jurisdictional issues by onboarding States/UTs to enhance the coordination framework among the Law Enforcement Agencies of the States/UTs.**

- xiii. Samanvaya Platform has been made operational to serve as an Management Information System (MIS) platform, data repository and a coordination platform for LEAs for cybercrime data sharing and analytics. It provides analytics based interstate linkages of crimes and criminals, involved in cybercrime complaints in various States/UTs. The module 'Pratibimb' maps locations of criminals and crime infrastructure on a map to give visibility to jurisdictional officers. The module also facilitates seeking and receiving of techno-legal assistance by Law Enforcement Agencies from I4C and other SMEs. It has lead to arrest of more than 21,857 accused and more than 1,49,636 Cyber Investigation assistance request.**
- xiv. A comprehensive Standard Operating Procedure (SOP) has been issued by the Central Government on 2nd January 2026. It provides a uniform, victim-centric framework for handling complaints through the National Cybercrime Reporting Portal (NCRP) and Citizen Financial Cyber Fraud Reporting and Management System (CFCFRMS). The Standard Operating Procedure (SOP) for NCRP-CFCFRMS outlines a dedicated Coordination Mechanism to enhance collaboration, particularly with States and Union Territories, whose police agencies are integral stakeholders in the system.**

State/UT –wise details of cyber crime police stations

Sl.No.	STATES/UTs	Number of cyber crime police station
1	Andhra Pradesh	3
2	Arunachal Pradesh	1
3	Assam	0
4	Bihar	44
5	Chhattisgarh	6
6	Goa	1
7	Gujarat	39
8	Haryana	29
9	Himachal Pradesh	4
10	Jharkhand	7
11	Karnataka	2
12	Kerala	20
13	Madhya Pradesh	1
14	Maharashtra	47
15	Manipur	1
16	Meghalaya	1
17	Mizoram	1
18	Nagaland	1
19	Odisha	15
20	Punjab	2
21	Rajasthan	34
22	Sikkim	0
23	Tamil Nadu	54
24	Telangana	13
25	Tripura	0
26	Uttar Pradesh	75
27	Uttarakhand	2
28	West Bengal	36
29	A & N Islands	1
30	Chandigarh	1
31	Dadra and Nagar Haveli and Daman and Diu	0
32	Delhi	15
33	Jammu and Kashmir	2
34	Ladakh	0
35	Lakshadweep	0
36	Puducherry	1
	TOTAL	459

Source: BPR&D publication “Data on Police Organizations” (As on 01.01.2024)

State/UT wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Cyber Crimes during 2021-2023

SL	State/UT	2021						2022						2023					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	1875	374	8	363	515	8	2341	394	8	538	719	13	2341	513	2	485	722	2
2	Arunachal Pradesh	47	3	0	5	3	0	14	5	0	5	5	0	24	1	0	2	1	0
3	Assam	4846	579	2	6096	931	2	1733	634	6	2078	776	7	909	521	2	903	659	2
4	Bihar	1413	424	2	980	520	2	1621	901	2	1435	1009	2	4450	2052	2	2634	2570	9
5	Chhattisgarh	352	200	0	260	245	0	439	331	37	393	384	38	473	389	5	616	549	8
6	Goa	36	18	0	42	22	0	90	15	0	41	23	0	86	18	0	106	25	0
7	Gujarat	1536	715	0	1395	1394	0	1417	789	0	1327	1317	0	1995	945	4	2081	2055	4
8	Haryana	622	326	3	647	601	4	681	386	6	935	656	9	751	547	14	1246	1132	21
9	Himachal Pradesh	70	63	1	68	77	1	77	43	1	30	48	1	127	33	2	17	39	2
10	Jharkhand	953	400	25	1414	1215	45	967	419	6	1053	925	6	1079	551	114	1157	1176	121
11	Karnataka	8136	5801	10	615	5967	12	12556	3368	12	679	3557	13	21889	2767	44	1107	3480	49
12	Kerala	626	287	2	447	345	2	773	441	7	550	537	7	3295	386	6	462	480	6
13	Madhya Pradesh	589	487	50	803	802	119	826	471	59	664	723	78	685	445	82	493	555	105
14	Maharashtra	5562	1428	23	2475	1914	60	8249	1410	15	2582	2000	18	8103	1914	10	3248	2640	13
15	Manipur	67	2	0	31	2	0	18	0	0	12	0	0	3	0	0	3	0	0
16	Meghalaya	107	6	0	2	8	0	75	4	0	6	6	0	64	3	0	0	3	0
17	Mizoram	30	20	3	31	21	3	1	0	0	0	0	0	31	13	0	28	16	0
18	Nagaland	8	0	0	1	0	0	4	1	0	3	1	0	2	1	0	1	1	0
19	Odisha	2037	313	0	363	412	0	1983	283	3	379	433	3	2348	295	5	487	574	18
20	Punjab	551	188	4	416	247	4	697	143	3	489	195	3	511	197	5	498	242	8
21	Rajasthan	1504	502	23	861	864	40	1833	677	28	884	870	32	2435	763	44	1112	1117	48
22	Sikkim	0	0	0	0	0	0	26	0	0	0	0	0	12	2	0	4	2	0
23	Tamil Nadu	1076	147	6	612	198	8	2082	245	5	916	382	8	4121	290	27	1190	459	32
24	Telangana	10303	1361	19	1478	2179	21	15297	2393	60	2442	3967	78	18236	2439	22	1011	4969	26
25	Tripura	24	10	0	8	10	0	30	9	0	3	12	0	36	16	1	16	17	1
26	Uttar Pradesh	8829	4407	292	6887	6006	387	10117	4737	838	7122	6571	1068	10794	4582	443	6537	6960	556
27	Uttarakhand	718	158	0	207	266	0	559	121	0	155	181	0	494	239	22	225	297	26
28	West Bengal	513	307	17	246	336	17	401	432	11	355	493	11	309	296	0	160	413	0
	TOTAL STATE(S)	52430	18526	490	26753	25100	735	64907	18652	1107	25076	25790	1395	85603	20218	856	25829	31153	1057
29	A&N Islands	8	3	0	12	4	0	28	7	1	9	7	1	47	24	0	8	26	0
30	Chandigarh	15	6	0	9	7	0	27	8	2	17	9	3	23	10	1	19	20	1
31	D&N Haveli and Daman & Diu	5	2	0	4	4	0	5	5	0	4	6	0	6	5	0	8	5	0
32	Delhi	356	157	1	494	336	1	685	192	6	589	345	6	407	197	26	310	272	42
33	Jammu & Kashmir	154	49	0	102	60	0	173	53	1	76	79	1	185	63	3	104	92	4
34	Ladakh	5	0	0	0	0	0	3	0	0	0	0	0	1	0	0	0	0	0
35	Lakshadweep	1	1	0	0	1	0	1	0	1	0	0	1	1	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	64	8	0	28	25	0	147	9	0	31	16	0
	TOTAL UT(S)	544	218	1	621	412	1	986	273	11	723	471	12	817	308	30	480	431	47
	TOTAL (ALL INDIA)	52974	18744	491	27374	25512	736	65893	18925	1118	25799	26261	1407	86420	20526	886	26309	31584	1104